

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

203. C.P. (IB)/228(MB)2024

**IN THE MATTER OF**

Janaseva Sahakari Bank Limited

... Petitioner

Vs

Shitole Tissue Culture Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Avinash R Khanolkar (VC)

For the Respondent: Adv. Ayodhya Patki (PH)

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**ORDER**

Adv. Ayaodhya Patnakar appearing on behalf of the Respondent prays for time to file Vakalatnama and reply on behalf of the Respondent/Corporate Debtor. Allowed as prayed for. Let the reply be filed within a period of 10 days from today by serving an advance copy to the counsel opposite. Adjourned to **26.07.2024.**

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //